

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS
OF
FORTUNE INFRAHEIGHT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FORTUNE INFRAHEIGHT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/03/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, ROC-Kanpur
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	CIN: U45400UP2009PTC037040
5.	Address of the Registered office and principal office (if any) of corporate debtor	B-117, Sector-67, Noida-201301, Uttar Pradesh, India
6.	Insolvency commencement date in respect of corporate debtor	10 th February, 2020 (Order received by Interim Resolution Professional on 11 th February, 2020)
7.	Estimated date of closure of insolvency resolution process	08.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Satyendra Sharma Reg.No. IBBI/IPA-002/IP-N00737/2018-2019/12260
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: satyendrasirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: fortuneinfraheight12@gmail.com
11.	Last date for submission of claims	25 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	There is no class of creditors as per explanation provided by the Management.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at http://www.ibbi.gov.in/downloadform.html Detail also available at: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002
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Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process against Fortune Infraheight Private Limited vide order dated 10.02.2020 in CP (IB) No. 292/ALD/2019 (Order received by IRP on 11.02.2020).

The creditors of Fortune Infraheight Private Limited are hereby called upon to submit their claims with proof on or before 25th February, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 10..

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (under the Real Estate Project) in Form CA, Not applicable.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees;
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

The respective forms may be downloaded from the URL <http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.02.2020
Place: Agra



Satyendra Sharma
Interim Resolution Professional
Fortune Infraheight Private Limited
Regn No. IBB/PA-002/IP-N00737/2018-2019/12260